

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 319 OF 2016 &  
IA NO. 665 OF 2016**

**Dated: 28<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Simhapuri Energy Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
Mr. Samiron Borkataky for R.2

**ORDER**

The Central Commission has filed compliance report on 03.03.2017.  
Paragraph 7 thereof reads as under:

*"In compliance of the directions dated 20.02.2017 of the Hon'ble Tribunal for Electricity, the Deponent annexes herewith as Annexure R/3, a certified copy of the impugned order including the one page Annexure 'A'."*

Learned counsel for the Central Commission states that there are factual errors in the compliance report and hence compliance report may be permitted to be withdrawn. He tenders apology for the same. We accept the apology. We hope and trust that in future such errors will not take place in the reports submitted by the Central Commission. Since admittedly the Central Commission has complied with directions issued by us on 20.02.2017, compliance report can be permitted to be withdrawn.

Learned counsel for the appellant states that additional grounds will be filed today. Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 26.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 11.04.2017 after serving copy on the other side.

List the matter on **11.07.2017**.

**(I. J. Kapoor)**  
**Technical Member**  
*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**